

SOUTHERN RAILWAY

PA & CAO's Office

Madras-3.

Dated: 17.2.94.

No: P 500/HQ/Pen/6520

The Manager

Canara Bank

31, Arumuga Achari street,

Dharmapuri

NOT FOR PAYMENT

S. Ramesh

**Sub: Revision of pensionary benefits case of
Sri. M. Muthukaruppan, Retd. CAO/Peon/DI PA & CAO/O/
ON/BNC - Holder of PPO No: 0601206520
Paying Branch: Canara Bank, Dharmapuri**

Ref: This office letter No: even No. dt. 1.4.92

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**The abovenamed pensioner is drawing pension from your
Dharmapuri branch with effect from 01.04.1992.**

**Consequent on the implementation of the Judgement of the
Hon'ble CAT/JBC a sum of Rs. 1008/- (Rs. One thousand Eight hundred and
eight Only) may please be credited to SB A/c No: 14536
on account of difference in DCEG payable to him.**

**This is without prejudice to the Railway Administration's
right to file JLP in the Hon'ble Supreme Court and to
recover the overpayment if any with reference to Hon'ble Supreme Court
final judgement vide Memorandum No: P 500/GA/Admn/C&P/N.M.K
dated. 2.2.94.**

There is no revision in pension and family pension.

Copy to:

1/11/94
for PA & CAO/MAS

- 1) Sri M. Muthukaruppan
No. 1/143 G Muthu Nilayam
Opp. to Collectorate
Collectorate Post,
Dharmapuri - 636 705**
- 2) AAO/Admn/MAS**
- 3) SO(A)/Pen. Susp.**

SOUTHERN RAILWAY.

Sheet showing the pensionary benefits payable to Shri/Smt.

M. MUTHUKARUPPAN. Designation **CL G. PEON.**

Office **Dy. FA & CAO / CM / BNL** retiring on
Superannuation/Voluntarily on **31-03-1992.**

Date of Birth : **01-04-1934** A.E. Period from **June '91** to **Mar '92**
Date of Appointment: **17-4-64/** Pay Rs. **954/-** from **June '91 - Mar '92**
1-4-73. Pay Rs. from

Date of retirement: **31-03-1992** Pay Rs. from
Pay Rs. from

Gross Qualifying Service: **Y M D**
1-4-73 - 31-3-92 **19 - - -**

Less Non-Q.S. **- - -** Average Pay

Add **50% of CL** Service **4 2 23** From **1-6-91** To **31-3-92** Rs. **9540**
16-10-84 - 31-3-73
Net qualifying service **23 2 23** From To Rs.

Total **9540**

Pension $\frac{AE \times}{10 \times 2} = \frac{9540}{33} \times \frac{23}{10 \times 2} = \text{Rs } 332.45 / \text{ but Min. Rs } 375 / + R$

DCRG

Rs. $\text{Rs } 954 \times \frac{23}{2} = \text{Rs } 10,971$

Enhanced Family Pension & Rs. **9063**
and Family Pension (2) Rs. **375/- + R** **Diff 1908**

Payable to Smt. **PERIYAKKA** w/o the pensioner.

Date of birth of the spouse : **01-07-1936**

Employment status of the spouse: **Housewife**

Paying Branch Name and S.B. Account No.

CANARA BANK
DHARMAPURI - 6367.
S.B. No : 14536

Present address:

No. 143 G. Mukun Nikayam
Collectorate post, Dharmapuri. 6367.
By cheque.

Mode of Payment:

.....2
कृते. बी. स. मं. वि/र. रें मयात
FOR F.A. & C.A.O, S.RLY/MAS,

Pension	Rs.	+ R	w.c.f.
1/3 Commutation	Rs.		
Residual Pension -			
Committed Value:	Rs.		
DCRG	Rs.		
Enhanced Family Pension	Rs.		upto
And Family Pension	Rs.		thereafter.

For F.M.CAO/Pen/MES.

DCRG Rs. less deduction Rs. and committed Value of Rs. passed vide Pay Order No.

Dated

For F.M.CAO/Pen/MES.

REV. DCRG. RS 10971

Legally Rs 9063

VR/7 paid 1908

Diff to be paid

NO revision in pension & family pension, commuted

1 F A & CA/PEN/MES

10/2

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 13 MAY 1993

APPLICATION NO (S) 355/92.
W.P. NO (S)

Applicant (s)

Respondent (s)

To N. Muthukarpan vs UOI & others

1. N Muthukarpan, Residing at Railway Quarters T-41 Railway Colony, Cantonment-Railway Station, Millers Road Bangalore - 46.
2. The Union of India, Ministry of Railways by its Chairman Railway Board, Rail Bhawan, New Delhi.
3. The Financial Adviser and Chief Accounts Officer Southern Railway Construction Officer Madras Egmore Madras.
4. The Deputy Financial Adviser & Chief Accounts Officer Southern Railway Construction Officer 18, Miller Road Bangalore Cantonment Bangalore-46.
- ✓ Sri. G. S. Sahyanarayana Advocate No. 34, Morenil Jay Road Hanumanth - Nagar Bangalore-19.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said
application (s) on 22.4.93.

✓ Sri. A. N. Venugopal
Advocate 812 Upstairs
R.V. Road opp Blomfield Hotel
Bangalore-4
DEPUTY REGISTRAR
(JUDICIAL)

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE**

DATED THIS THE TWENTY SECOND DAY OF APRIL 1993

Present :

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member (A)

APPLICATION NO.355/1992

N. Muthukarpan,
S/o Late Muthuswamy,
Aged about 58 years,
Residing at Railway Qrs,
T-41, Railway Colony,
Cantonment Railway Station,
Millers Road,
Bangalore-560 046

... Applicant

(Shri G.S. Sathyanarayana ... Advocate)

v.

1. The Union of India
Ministry of Railway,
represented by its Chairman,
Railway Board,
Rail Bhavan, New Delhi.
2. The Financial Adviser,
& Chief Accounts Officer,
Southern Railway
Construction Officer,
Madras Egmore,
Madras.
3. The Deputy Financial Adviser,
& Chief Accounts Officer,
Southern Railways,
Construction Officer,
18, Millers Road,
Bangalore Cantonment,
Bangalore-560 046.

... Respondents

(Shri A.N. Venugopal ... Advocate)

This application having come up for hearing before this Tribu-



nal today, Hon'ble Mr. Justice P.K. Shyamsundar, Vice-Chairman, made the following:

ORDER

1. We have heard Shri C.S. Sathyanarayana for the applicant and Shri A.N. Venugopal for the respondents and on being satisfied that the prayer herein such as entitlement for pensionary benefits computed from 1964 is an aspect covered by the decision of the Madras Bench of the Central Administrative Tribunal in O.A. No.485/89, a copy of which is produced at Annexure A-5. We are inclined to follow the decision of the Madras Bench of the Tribunal notwithstanding the submission made by Shri Venugopal for railways that the decision of the Madras bench is under challenge before the Supreme Court. We, however, make an order herein in terms of the order made by the Madras Bench decision in O.A. No.485/89. In terms of that order the applicant would also be entitled to all the monetary benefits granted by the Madras Bench. No costs.



MEMBER(A)

VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE



CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Contempt Petition No: 50/1993

IN

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 15 MAR 1994

APPLICATION NO(s) 355 of 1993.

APPLICANTS: Muthukarpan

RESPONDENTS: A.N. Shukla, Chairman
Railway Board, Delhi & 2 others

TO.

1. Sri. G.S. Sathyanarayana, Advocate,
No-16, First floor, Mount Joy Road,
Hanumanthnagar, Bangalore-560019.
2. Sri. A.N. Venugopala Gowda,
Advocate, 8/2 upstairs,
R.V. Road, Bangalore-4

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 09-3-94.

gm*

ols
issued on 15-03-94
gah

S. Shanmugam
For DEPUTY REGISTRAR 15/3
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

C.P.(Civil) 50/1993 IN

O.A. 355/1993

WEDNESDAY, DATED THE NINETH DAY OF MARCH, 1993

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Shri Muthukarpan
Aged about 59 years
residing at Railway Quarters
T-41, Railway Colony
Cantonment Railway Station
Millers Road, Bangalore-560 046Petitioner
By
(Shri G.S. Sathyanarayana, Advocate)

Vs.

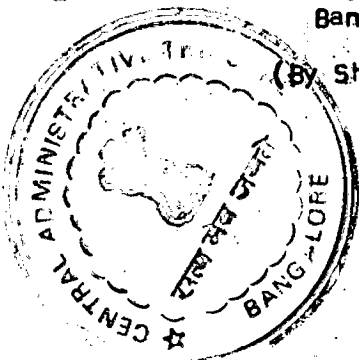
- 1) Shri A.N. Shukla
Chairman, Railway Board
Rail Bhavan, New Delhi.
- 2) Shri Vasudevan
Financial Adviser &
Chief Accounts Officer
Southern Railway (Construction)
Madras Egmore, Madras.
- 3) Smt. Indumathi Srinivasan
Dy. Financial Adviser
Chief Accounts Officer
Southern Railway (Construction)
18, Millers Road, Bangalore Cantonment
Bangalore-560 046. Respondents
(By Shri A.N. Venugopal, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsunder,
Vice Chairman)

Based on the statement made by Shri A.N.

Venugopal, Standing Counsel for the Railways and the reply
filed on behalf of the Railway administration along with
order dated 17.5.1994 stating inter alia, that arrangements



have been made to pay Rs 1908/- being the difference of DCRC payable to the Petitioner, has since been paid by crediting the same to the Bank account of the petitioner/Applicant. With these observations, we dispose of this Contempt Petition as having become unnecessary.

Sd-
(T.V. RAMANAN)
MEMBER(A)

Sd-
(P.K. SHYAMSUNDER)
VICE CHAIRMAN



MT.

TRUE COPY
Se. Shauhar
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL JUDGE
BANGALORE
15/3